

है और एक स्थायी काउंसिल रॉचो न्याय-पोड के लिए है ।

तोन स्थायी काउंसिलों में से, एक (श्री अफताब आलम) अल्पसंख्यक समुदाय के हैं ।

उच्च न्यायालयों के न्यायाधीशों की नियुक्ति और पद की शर्तें भारत के संविधान के अनुच्छेद 217 द्वारा शासित हैं । किसी अधिवक्ता को इस प्रकार नियुक्त न किए जाने से, यदि वह अन्यथा उच्च न्यायालय के न्यायाधीश के पद पर नियुक्त किए जाने के योग्य हो तो उक्त पद पर नियुक्त किए जाने के लिए उस पर विचार किए जाने का बर्ज़न नहीं होता ।

Samachar Bharati

13. DR. BAPU KALDATE; Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleas-ed to state:

(a) whether it is a fact that the news-agency 'Samachar Bharati' has obtained a certificate to function as a'Public Limited Company' ;

(b) if so, since when and what are the names of the members of its Board of Directors;

(c) whether Government have received complaints regarding irregular functioning and violation of statutory provisions of the Company Law by 'Samachar Bharati';

(d) whether any action has been taken against the 'Samachar Bharati' and

(e) if go, what are the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) and (b) Yes, Sir. M/s Samachar Bharati, which was registered on 33-7-3962 as a public company limit-ad by shares and licensed under Section 25 of the Companies Act, 1956, was issued the business commencement certificate pursuant to Section

149(3) of the said Act on 19-9-1962. As per latest Annual Return made upto 29-1-1983 filed by the company with the Registrar of Companies, the Board of Directors of the company consists of:—

Dr.] L. M. Singhvi

Shri A. K. Jain

Shri Sachidanand Vatsayan

Shri Shanker Dayal Singh

Shri Sri Kant Verma

Shri Ramesh Chandra Jain

Dr. Hari Vanch Ray Bachchan

Shri Tapeswar Singh

Shri Shardool Vikram Gupta

Shri R. C. Bharadwaj

Shri Shanker Rao Londhi (ex-officio)

Shri G nan-Shy am Pankaj

(c) Yes, Sir.

(d) and (e) The complaints referred to in (c) above are still under examination ' by the Registrar * of Companies, Delhi, and *no* action has yet been taken against the company. Action, if any warranted under the law, would be taken after the examination as aforesaid is concluded.

Differential of Salary paid to employees of Samachar Bharati

14. DR. BAPU KALDATE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

(a) what is the total amount paid to 'Samachar Bharati' news-agency by way of differential of salary to the employees as a result of commitment made by Government up-to-date;

(b) whether Government have received utilisation certificate of such amounts duly authorised by concerned authorities; and

(c) what are the names of the employees who were entitled for salary differential but have left 'Samachar Bharati' after 1978 and whether the payment regarding these